

(a) whether a deal was negotiated for the supply of fertilizer from Pakistan as against wheat from India;

(b) if so, the details thereof;

(c) whether the deal came through; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA) : (a) and (b). The possibility of a deal for purchase of 200,000 tonnes of urea from Pakistan and supply of an equivalent quality of wheat to that country was explored.

(c) No, Sir.

(d) Pakistan side had indicated that their requirements of wheat had already been covered from other sources and they had no additional requirement.

#### Accident Insurance Scheme

2970. SHRI BANWARI LAL PUROHIT :  
SHRI VILAS MUTTEMWAR :

Will the Minister of FINANCE be pleased to state :

(a) whether there is a proposal under the consideration of Government to launch an accident insurance scheme in the country;

(b) if so, whether keeping in view the health and safety of the workers, Government propose to introduce such a scheme; and

(c) when the said scheme will be introduced ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Yes, Sir. The Scheme will, to begin with, be introduced in 100 districts in the country, selected in consultation with the State Governments/Union Territories.

(b) The industrial workers in the country are generally covered by the Workmen's Compensation Act, 1923 or the Employees' State Insurance Act, 1948 which provide for payment of compensation/benefits in all cases of employment injury. There is no

proposal at present to introduce a separate accident insurance scheme for such workers.

(c) Personal Accident Insurance Social Security Scheme for the Poor Families is being introduced with effect from 15-8-1985, in the first phase, in 78 districts in the country which have been selected in consultation with the State Governments/Union Territories.

12.00 hrs.

#### HOMAGE TO THE MARTYRS OF QUIT INDIA MOVEMENT

[English]

MR. SPEAKER : Hon. Members, today the ninth of August, our memory goes back to that historic day when the very important and I think the last battle for freedom was started in Bombay by the Quit India Resolution.

PROF. MADHU DANDEVATE : It was started at an appropriate place.

MR. SPEAKER : Right. We also pay our tributes to Maharashtrians.

We remember and pay our respectful homage to all the martyrs who sacrificed their lives for the cause of the freedom of the country in that freedom movement at that time. There have been innumerable people who, without having come to the knowledge of the general public, laid down their lives. But nevertheless, their martyrdom paved the way for us to have this independent democratic country.

We must—I think the whole House approves of it, we had a meeting early this morning with all the group leaders in the House—ask the Government and the Government, I think, should also respond in putting up a very fine memorial to the martyrs as well as to the freedom fighters who were instrumental in the salvation of all of us.

I also feel that this is an auspicious day on which we should all vow once again and take a pledge that we shall not forget the ideals for which they fought and suffered and we shall also try to keep up the democratic rights and the privileges conferred

by that independence on all of us in this country.

Now, we may stand in silence for a short while to pay our homage to those martyrs who laid down their lives.

The Members then stood in silence for short while.

MR. SPEAKER : Yes, Mr. Tewary?

PROF. K. K. TEWARY : I have given a notice. You must have seen a very disquieting report in the newspapers.

MR. SPEAKER : What motion have you given ?

PROF. K. K. TEWARY : You must have seen a very disquieting report in the newspapers that some commandós extremist commandos, who are highly motivated and have been trained in Pakistan, have entered Delhi.

MR. SPEAKER : I will ask for the facts.

PROF. K. K. TEWARY : Their purpose is to create violence.

MR. SPEAKER : I will consider it. I will ask the Home Minister.

PROF. K. K. TEWARY : Please ask the Home Minister to.....

MR. SPEAKER : I will ask. I have told you. I have already taken notice. I will get the facts and talk to the Home Minister.

DR. KRUPASINDHU BHOI : Yesterday, in the Central Hall, which is the property of the whole House, Mr. Shafi, *(Interruptions)* Let me finish my submission.

PROF. K. K. TEWARY : Rendering an apology is not enough. He is a very old man. He was a Member of the Constituent Assembly.

AN HON. MEMBER : It is a disgrace to Parliament.

PROF. K. K. TEWARY : We must condemn this ....*(Interruptions)*

*[Translation]*

MR. SPEAKER : Listen to me. Please take your seat. It has pained me and you

also. It has pained the old and the new Members of Parliament. I agree it is not proper. He is a member of the Upper House. Bhagatji had a talk with Shri Muttoo. A person repents only when he makes a mistake or does something wrong. After this no punishment is called for. You are large hearted so you should be liberal. If anyone tenders an apology, he should be pardoned.

*(Interruptions)*

MR. SPEAKER : I think what more can be done in this respect. You are a follower of Bapuji. He used to say that if anyone slapped you then you should turn the other cheek also.

*(Interruptions)*

MR. SPEAKER : Now what has happened to you ? Please take your seat.

*[English]*

PROF. N. G. RANGA : Has he offered an apology ?

MR. SPEAKER : That is what I say. Mr. Muttu will himself apologise and regret in the Upper House and here on his behalf and on behalf of his party Mr. Kabuli will apologise to the House.

*[Translation]*

SHRI VILAS MUTTEMWAR : Mr. Speaker, Sir...

MR. SPEAKER : Muttemwarji what are you doing ? The matter has ended. There is a limit to every thing.

SHRI ABDUL RASHID KABULI (Srinagar) : Mr. Speaker, Sir, as regards the incident which took place in the Central Hall, to which you had also referred, I had conveyed to you our regret and, also, we had a talk with the Minister of Parliamentary Affairs, Shri Bhagat, in this respect. I think the incident which took place in the Central Hall was very painful and regrettable. Our Party, the National Conference, does not endorse what had happened there on the part of our Member Ghulam Rasool Muttu. It was not at all proper.

We should maintain the dignity of the Central Hall and Parliament at all cost. We have great regret for the high-handedness on

the part of the Member belonging to our party. So far as Muttoo Sahib is concerned, he is a Member of Parliament. He and Chaudhari Mohammad Shafi both belong to our State. Chaudhari Sahib is a veteran freedom fighter. We have great regard for him. He took part in the freedom movement working shoulder to shoulder with Sheikh Sahib. Unfortunately, something has happened with him for which I think he should not be swayed by emotions. What has happened was wrong. (*Interruptions*) He should not be swayed by emotions. The Central Hall and Parliament are exposed to public gaze. The press correspondents do not spare us and the people come to know about our activities through them. So, I think the matter should end here. I on behalf of Shri Muttoo and our party offer regrets for the incident. The matter should end here.

MR. SPEAKER : Now, what is the matter ?

12.07 hrs.

#### PAPERS LAID ON THE TABLE

[*English*]

**Nationalised Banks (Management and Miscellaneous Provisions) (Second Amendment) Scheme, 1985; Review and Annual Report of the General Insurance of India, Bombay for the year ending 31st December 1984; Report of the Nagaland Rural Bank, Kohima etc. etc.**

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI  
JANARDHANA POOJARY) : I beg to lay  
on the Table :

- (1) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Second Amendment) Scheme, 1985 (Hindi and English versions) published in Notification No. S.O. 559 (E) in Gazette of India dated the 30th July, 1985 under sub-section (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- (2) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Second Amendment) Scheme, 1985 (Hindi and English versions) published in Notification

No. S.O. 560 (E) in Gazette of India dated the 30th July, 1985 under sub-section (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.

[Placed in Library. See No. LT-1278/85].

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (i) A statement regarding Review by the Government on the working of the General Insurance Corporation of India, Bombay, for the year ended the 31st December, 1984.

- (ii) Annual Report of the General Insurance Corporation of India, Bombay, for the year ended the 31st December, 1984 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1279/85].

A copy each of the following Reports (Hindi and English versions) :

- (i) Report of the Nagaland Rural Bank, Kohima, for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-1280/85].

- (ii) Report of the Pratapgarh Kshetriya Gramin Bank, Pratapgarh, for the year ended the 31st December, 1983 together with the Accounts and the Auditor's Report thereon.

[Placed in Library. See No. LT-1281/85].

- (iii) Report of the Kalahandi Anchalika Gramya Bank, Bhawanipatna, for the year ended 31st December, 1983